

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 209/2006  
OA 656/2003

New Delhi, this the 22<sup>nd</sup> day of August 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)**  
**HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Avtar Singh S/o Late Sh. Rizak Ram  
162, Maidan Garhi,  
New Delhi – 110 068.
2. H.S. Chadha S/o Late Sh. M.S. Chadha  
Flat No.33, Samaj Kalyan Apt.,  
Vikaspuri, N. Delhi – 110018. .... Applicants.

(By Advocate Shri L.R. Khatana for Sh. Deepak Verma)

VERSUS

1. Smt. Sarita Prasad  
Secretary,  
Min. of Social Justice & Empowerment  
Shastri Bhavan,  
New Delhi.
2. Dr. Adarsh Kishore  
Secretary,  
Min. of Finance (Dept. of Expenditure)  
North Block, New Delhi. .... Respondents.

(By Advocate Shri H.K. Gangwani)

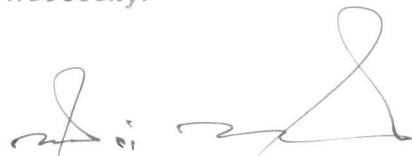
**ORDER (ORAL)**

**By Mr. Mukesh Kumar Gupta, Member (J):-**

Learned counsel for respondents has placed on record a communication dated 18.8.2006 from Advocate indicating that order in question has been carried before Hon'ble Delhi High Court vide Writ Petition (C) No.12853-54/2006 & CM 9909/2006, and vide order dated 18.8.2006, notice has been issued as well as applicants in present CP are directed not to proceed with Contempt Proceeding till next date of hearing i.e. 29.11.2006.

2. In view of the above, we do not find any justification to continue present proceedings. Accordingly, present proceedings are dropped and notices to

respondents are discharged with liberty to revive the same in case of any necessity.



(Mukesh Kumar Gupta)  
Member (J)



(V.K. Majotra)  
Vice-Chairman (A)

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